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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 27th September, 2016.

No.LL(B).148/85/430.—The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2016 (Act No. 11 of 2016) is hereby published for general information.

W. KHYLLEP,

Secretary to the Govt. of Meghalaya,
Law Department.

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MEGHALAYA ACT NO. 11 OF 2016.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th September, 2016.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2016

An

Act

further to amend the laws relating to the salaries and allowances of the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act, 1972.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2016.

(2) It shall come into force on such date as the State Government from 1st October, 2016.

Amendment of Section 4 of Act 8 of 1972

2. In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act, 1972, in existing clause (b) after the existing last word "**members**", occurring in the fifth line, the comma (,) shall be added and the following words shall also be added, namely,-

"including in the various Committees of the Legislative Assembly".

W. KHYLLEP,

Secretary to the Govt. of Meghalaya,
Law Department.